

n the Indian Ocean. That is what I have said.

AN HON. MEMBER: This is till worse.

12.52 hrs.

MOTION FOR ADJOURNMENT

RISE IN PRICES OF ESSENTIAL COMMODITIES

MR. SPEAKER: Hon. Members, I have received a number of Motions—Adjournment Motions, Calling Attention Motions etc. As you know, we have to admit only one. I have given my consent to the moving of an Adjournment Motion regarding rise in the prices of essential commodities. Shri S. M Banerjee's Motion has got the first place in the ballot. The reasons given are, abnormal rise in the prices of essential commodities, petrol, kerosene oil, diesel and gas, milk and ghee (Delhi Milk Scheme) and failure of the Government to check the same.

Mr. Banerjee, would you like to get up and seek the leave of the House?

SHRI S. M. BANERJEE (Kanpur): Sir, with your permission, I seek the leave of the House for admitting my Adjournment Motion on Price Rise.

MR. SPEAKER: There is no objection to it from any side.

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI K. RAGHURAMIAH): Sir, we object to it because it amounts to a vote of censure. We have absolutely no objection for a discussion of the subject. But as Adjournment Motion, we do object to it, as it amounts to a vote of censure.

श्री अटल बिहारी वाजपेयी (ग्वालियर): अध्यक्ष महोदय जो, सरकार के लिये आवश्यक नहीं है कि वह स्थान प्रस्ताव का विरोध करे। आप को याद होगा एक बार लोक सभा में जब दिल्ली में गोली चली थी और श्री

कन्हैया लाल बाल्मीकि स्थगन प्रस्ताव लाये थे, जो कांग्रेस पार्टी के सदस्य थे सरकार ने आपत्ति नहीं की।

अध्यक्ष महोदय: सरकार का कहना है कि और ऐसे ही बहस करनी हो तो उन्हें कोई एतराज नहीं। लेकिन अगर आप सेंसर करते हैं तो उन को तो फिर एतराज करना ही पड़ता है। यह उनका कहना है।

Those who are in favour of it may please rise in their seats.

More than 50 Members are standing. So, leave is granted.

What time does the hon. Member want this to be taken up?

SOME HON. MEMBERS: Two o'clock.

MR. SPEAKER: So, this will be taken up at two o'clock.

12.56 hrs.

PAPERS LAID ON THE TABLE

PROCLAMATION REVOKING PRESIDENTS' RULE IN UTTAR PRADESH

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): On behalf of Shri Uma Shankar Dikshit,

I beg to lay on the Table a copy of the Proclamation (Hindi and English versions) dated the 8th November, 1973 issued by the President under clause (2) of article 356 of the Constitution revoking the Proclamation issued by him on the 13th June, 1973 in relation to the State of Uttar Pradesh, published in Notification No. G.S.R. 492 (E) in Gazette of India dated the 8th November, 1973, under article 356 (3) of the Constitution. [Placed in Library. See No. L.T-5638/73.]

श्री अटल बिहारी वाजपेयी (ग्वालियर):
अध्यक्ष जी, मेरा व्यवस्था का प्रश्न है।

अध्यक्ष महोदय : अभी मैं आप को बुला
लुंगा।

श्री अटल बिहारी वाजपेयी : मैं ने उत्तर
प्रदेश के बारे में आप को लिखा है।

अध्यक्ष महोदय : वह तो अभी नहीं
आ सकता।

श्री अटल बिहारी वाजपेयी : जब
सरकार चाहती है उत्तर प्रदेश में राष्ट्रपति
शासन लागू कर देती है और जब चाहती
है उठा लेती है। क्या संविधान का अनुच्छेद
इस प्रकार की अनुमति देता है? वहाँ कोई
संबैधानिक संकट नहीं था जब राष्ट्रपति शासन
लागू हुआ।

PRESS COUNCIL (AMDT.) ORDINANCE,
CENTRAL EXCISES AND SALT (AMDT.)
ORDINANCE AND KONKAN PASSENGER
SHIPS (ACQUISITION) ORDINANCE

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS (SHRI K. RAGHU-
RAMAIAH): I beg to lay on the
Table a copy each of the following
Ordinances (Hindi and English ver-
sions) issued by the President under
provisions of article 123(2) (a) of the
Constitution:—

(i) The Press Council (Amend-
ment) Ordinance, 1973 (No. 2 of
1973) promulgated by the President
on the 27th September, 1973.

(ii) The Central Excises and Salt
(Amendment) Ordinance, 1973,
(No. 3 of 1973) promulgated by the
President on the 2nd November,
1973.

(iii) The Konkan Passenger Ships
(Acquisition) Ordinance, 1973,
(No. 4 of 1973) promulgated by the
President on the 7th November,
1973. [Placed in Library. See No.

REPORT OF EXPERT COMMITTEE ON
CROP INSURANCE, ANNUAL REPORT OF
GUJARAT AGRO INDUSTRIES CORPORATION
LTD., AHMEDABAD AND NOTIFICATIONS
UNDER PRODUCE CESS ACT, 1966

THE MINISTER OF STATE IN
THE MINISTRY OF AGRICULTURE
(SHRI ANNASAHEB P. SHINDE): I
beg to lay on the Table—

(1) A copy of the Report (Hindi
and English versions) of the Expert
Committee on Crop Insurance.
[Placed in Library. See No. LT-
5640/73.]

(2) A copy of the Annual Report
(Hindi and English versions) of the
Gujarat Agro-Industries Corpora-
tion Limited, Ahmedabad, for the
year 1971-72 along with the Audited
Accounts and the Comments of
Comptroller and Auditor General
thereon, under sub-section (1) of
section 619A of the Companies Act,
1956. [Placed in Library. See No.
LT-5641/73.]

(3) A copy each of the following
Notifications (Hindi and English
versions) under section 22 of the
Produce Cess Act, 1966.

(i) The Produce Cess (Amend-
ment) Rules, 1973, published
in Notification No. G.S.R. 432
(E) in Gazette of India dated
the 12th September, 1973.

(ii) G.S.R. 433(E) published in
Gazette of India dated 12th
September, 1973 exempting
payment of cess on oils ex-
tracted from oilseeds crushed,
in any mill if the quantity of
oil so extracted is less than
one quintal, during a calendar
month.

(iii) G.S.R. 454(E) published in
Gazette of India dated the
28th September, 1973 making
certain amendments to Notifi-
cation No. G.S.R. 884, dated